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Title: Regarding compensation to land oustees-laid.

SHRI A.K.P. CHINRAJ (NAMAKKAL): The railway department had acquired land from the farmers of Namakal district in the past for the expansion of the railway tracks from Karur to Salem in Tamilnadu. However, the compensation due to a few farmers whose lands had been acquired by them, was not settled. In this regard, the aggrieved farmers had filed an LAOP no. 220 to 237/2002 before the Land Acquisition Tribunal, Namakkal. The judgment was passed in favour of the petitioners. Despite the railway authorities did not comply with the same and give the compensation to the aggrieved farmers.

Even after a long time, the railway authorities had neither filed an appeal nor complied with the order passed by the Land Acquisition Tribunal, Namakkal. The bitter truth is that it is the impecunious farmers who are pushed into a vulnerable state because of the alleged reckless behavior of the railway authorities. I urge upon the Government to take appropriate action against the railway authorities and to further look into the settlement of compensation towards the piteous farmers.